

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 3<sup>rd</sup> JUNE, 2024, 12:00 Noon.

CP (IB) No. 18/CB/2024

**Coram: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Canara Bank -Vs- S S Aluminium Pvt. Ltd.
Under Section	7 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)

Mr. Supriyo Ranjan Mahapatra, Adv.

For Respondent (s)

:

**ORDER**

This application has been filed under Section 7 of IBC, 2016 for initiation of CIRP against the Corporate Debtor/Respondent i.e., S. S. Aluminium Pvt. Ltd. We heard the learned counsel Mr. Supriyo Ranjan Mahapatra for the Financial Creditor/petitioner, who submits that notices served upon the respondent and seeks time to file affidavit of service of notice in this regard. Registry is directed to issue another notice to the respondent by speed post and by email. Petitioner is also directed to send a fresh notice once again to the respondent by speed post and email and file affidavit of service of notice before next date of hearing. List the matter on 01.07.2024.

Sd

**Kaushalendra Kumar Singh**  
**Member (Technical)**

Sd

**H.V. Subba Rao**  
**Member (Judicial)**